(Interruptions)

[Translation]

DR. LAXMINARAYAN PANDEY (Mandsaur): Mr. Deputy Speaker, Sir, I want to bring to your notice how Shri Prahlad Singh, M.P. from Seoni was arbitrarily arrested and detained in the Jabalpur jail by the Collector and the S.P. when he was proceeding to attend the session here. We have not been apprised about this development this incident needs to be probed where a member of Parliament has been illtreated and put behind the bars, this treatment with a public representative is highly improper.

[English]

MR. DEPUTY SPEAKER: I have called Shri Manoranjan Bhakta.

(Interruptions)

[Translation]

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Fall in power generation in Andaman and Nicobar Islands has caused resentment in all the villages of the State. The Government of the State had sought permission of the Central Electricity Authority and the Energy Ministry to purchase diesel generating sets but it want granted. The steep fall in power generation there has created problems for the students and affected the production of small scale industry. In Andaman and Nicobar Islands, power is generated. Through diesel generating sets and permission should be granted to purchase more sets to augment power generation.

Besides, work on Kalpam power project has not yet started. The Ministry of Environment has sanctioned only half the amount and the rest it still pending. I would request the Minister of Environment, who is present here, to give clearance to the Kalpam Hydro Electric Project at the earliest so that work on the project may start immediately. It is a Union Territory and a remote area. The hon Minister must pay special attention to it and sanction the necessary amount.

MR. DEPUTY SPEAKER. Gupta ji. Dr. Laxminarayan Pandey has raised the issue of arrest and detention of Shri. Prahlad Patel

(Interruptions)

DR LAXMINARAYAN PANDEY: He has been detained in Jabalpur jail. He had informed the authorities that he was proceeding to Parliament to attend the session but in spite of it he was arrested. It is a quesion of privilege.

MR. DEPUTY SEPEAKER: You may please call for the factual information in this respect

(Interruptions)

SHRI RAMASHRAYA PRASAD SINGH (Jahanabad): Mr. Deputy Speaker, Sir, I want to draw your attention

to the allotment of L.P.G. distribution agency in my constituency. Jahanabad. This constituency comprises two Sub-Divisions viz. Masodhi, distt. Patna and Arawal. distt. Jahanabad. An application has been made for the allotment of L.P.G. distribution agency in Masodhi sub division, but because of procedural complication its sanction has been unduly delayed.

Sir although Arawal sub division comprises 23 panchayats, still it has not been covered by the scheme for allotment of L.P.G. distribution agency. In Distt. Jahanabad, there are other areas also viz Ghosi, Kurtha, Karpi and Khidarsarai Police Station where L.P.G. distribution agencies should be allotted on priority basis but no action has been taken in this direction These days L.P.G. has become an essential Household item but steps have not been taken to allot L.P.G. distribution agencies in such divisions or densely populated areas.

There is only one LPG distribution agency in the entire Jahanabad city against whom penal action has been recommended by the Consumer Court to the Ministry of Petroleum. But no action has been taken Till date even though thousands of consumers have lodged complaints against him. The consumers from places as far away as 30-40 Kilometers come personally to collect the gas cylinders. In order to improve the LPG distribution service, it is imperative to increase the number of LPG agencies.

Action should, therefore, be taken to allot L.P.G agencies in Masodhi Sub-divison, Arawal Kurtha and PS Kakor Khidasrai and Karpi

MR. DEPUTY SPEAKER: Please to do not read the statement and be brief.

SHRI RAMASHRAY PRASAD SINGH Action should be taken against the L.P.G. distributor

MR DEPUTY SPEAKER I will give you the chance and you should make your submission when permitted.

[English]

You will get a chance

(Interruptions)

MR. DEPUTY SPEAKER: This is not proper please sit down

[Translation]

SHRI ANANT KUMAR HEGDE (Kanara) On the 10th, Dr Chittaranjan was murdered there and the investigations handed over to CBI.

MR. DEPUTY SPEAKER Where was the murder committed?

SHRI ANANT KUMAR HEGDE Dr Chittaranjan was murdered along with 230 other persons during the riots which broke out in Bhatkal. Karnataka in 1993 The same elements threatened to liquidate me in Delhi on 18-19th July

MR. DEPUTY SPEAKER: Who is threatening you?

SHRI ANANT KUMAR HEGDE: Abdul Rehman of Karnataka...(Interruptions) the area is in the grip of terrorism since 1993.

[English]

SHRI ANANTH KUMAR (Bangalore South): Sir. there is a serious danger to the life of Shri Anant Kumar Hegde, our MP from Kanara. On May 10th, in Bhatkal, our BJP MLA from Bhatkal, which constitutes part of Kanara Lok Sabha segment, was gunned down by fundamentalists and criminals. From that day, continuously some criminals, anti-social elements and fundamentalist forces are following Shri Anant Kumar Hegde, our hon. Member of Parliament from Kanara constituency, making him as the next target for elimination.

Sir, since that day, i.e. right from May 10th till today, nobody has been arrested in connection with the assassination of Dr. Chittaranjan. Though CBI enquiry had been instituted, it has been stalled. According to our information, these elements are following Shri Anant Kumar Hegde, right from Bhatkal, from the first week of July.

In the first week of July, when he went to Bhatkal, these people followed him in a car CBI nabbed the car but they could not arrest the people. Then those people came to Bangalore on 8th. 9th, 10th and 12th and waited in front of Yadav's Smriti, thinking that Shri Anant Kumar Hegde would be available there. Our MLC, Shri K. Narheri lodged a complaint with Sheshadripuram Police Station in Bangalore that such elements had come to eliminate Shri Anant Kumr Hegde, but police has not taken any cognisance of that but instead have registered a complaint of theft.

Now the same culprits have reached Delhi and are staying in New Karnataka Bhavan, S.P. Marg, New Delhi. Karnataka Bhavan has become a place for criminals and culprits to stay. They are staying there and are continuously watching the movements of Shri Anant Kumar Hegde. Till today nobody has been nabbed.

Shri Anant Kumar Hegde met the hon. Speaker on 12th and lodged a complaint giving full details of the car and the description of the persons who are following him. Hon. Speaker assured him that suitable action would be initiated and that he would take up this matter with the hon. Home Minister. Shri Indrajit Gupta.

Sir. from 12th, twelve days have passed. Today is the 23rd July. No action has been taken by him. Shri Anant Kumar Hegde has not been given any protection. The life and limbs of Shri Anant Kumar Hedge is under the protection of this House, under the protection of the hon. Speaker and the hon. Deputy-Speaker.

Sir, Karnataka is also becoming...*

* Not Recorded.

We will not allow this. In order to save the life of Shri Anant Kumar Hedge from the attack of bullets, we request you to give protection to him immediately. Let the Home Minister give an assurance on the floor of this House that he will be providing complete protection to Shri Anant Kumar Hegde...(Interruptions)

MR. DEPUTY-SPEAKER: Now I call upon Shri E. Ahmed to raise his matter.

(Interruptions)

SHRI E. AHAMED (Manjeri): Sir, I would like to raise a very important point...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Mr. Deputy-Speaker, Sir, he has used the phrase...You have not expunged it. What do you take the House for? ...(Interruptions)

MR. DEPUTY-SPEAKER: Nothing is audible.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: Sir. they are uttering this kind of phrase, which should be expunged. You are keeping silent. You have to respond to our request...(Interruptions)

MR. DEPUTY-SPEAKER: I have not been able to hear anybody because many Members are speaking at a time.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: Sir, what happened to you?...(Interruptions) They are using expressions like...You do not say that those words should be expunged. ...(Interruptions)

MR. DEPUTY-SPEAKER: That phrase goes out of the record.

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE: I have brought this to your notice. Otherwise there will be criticism against you...(Interruptions)

MR. DEPUTY-SPEAKER: It has been expunged.

(Interruptions)

SHRI E. AHAMED: Sir, I would like to raise a very important point for the consideration of the Home Minister as well as the House...(Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Deputy Speaker, Sir, we fail to catch your eye ...(Interruptions). It is the Members from the other side who are lucky to catch your eye.

MR. DEPUTY SPEAKER: You will get a chance to speak. Now let Ahamedji make his submission.

(Interruptions)

MR. DEPUTY SPEAKER: Please speak one by one.

(Interruption

[English]

MR. DEPUTY SPEAKER: Let one of you speak.

(Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI. Some procedure should be laid down for the Zero Hour.

[English]

MR. DEPUTY SPEAKER: You have challenged the procedure. Again you are challenging it.

(Interruptions)

MR. DEPUTY SPEAKER. This is the second time you are challenging the procedure. I have got a list. I have to select out of them. This is the procedure. Please sit down.

(Interruptions)

 $\ensuremath{\mathsf{MR}}$ DEPUTY SPEAKER . This is not going on record.

(Interruptions)*

MR. DEPUTY SPEAKER: The Chair is following the procedure. You please sit down.

(interruptions)

MR DEPUTY SPEAKER. This is not going on record.

(Interruptions)*

MR. DEPUTY SPEAKER: I have already called Shri E. Ahamed to speak. Let him speak first

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE Sir. I would like to suggest that you meet the Leaders of the various Parties to sort out what is happening during the Zero Hour.

[English]

That will do good to the House and it will also enhance our prestige before the people. You kindly do that because all kinds of things are going on

MR DEPUTY SPEAKER: At first, please listen to me, gentlemen.

[Translation]

As per the existing procedure, a list comprising 50-70 Members is prepared and this list is shortlisted by taking into account the importance of the subject and the hon. Member raising it. I have to select a few Do you want any other procedure?

[English]

Let the leaders of all the Parties sit in the Chamber and decide So far, this has been followed. All of you may please sit down.

(Interruptions)

SHRI BASU DEB ACHARIA (Bankura): Sir, I have given a notice on a very important subject.

[Translation]

SHRI JASWANT SINGH (Chittorgarh) Mr. Deputy Speaker. Sir. for the past few days, submissions have been made to the hon. Speaker that the life of an hon. Member is in danger. I am not aware whether the Home Minister has been apprised of the threat? In case he has not been apprised, steps should be taken to provide security to the hon. Member. As Hon'ble Home Minister Shri. Indrajit Gupta is present in the House. I would request him to do the needful.

[English]

SHRIE AHAMED . Mr. Deputy Speaker. Sir. I would like to raise an important matter ... (Interruptions) Everybody is speaking. (Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): Sir. on the issue of providing security to the Members. I would say that it should not be politicised. If anything has come to the notice of the hon. Speaker, any direction from him will be followed by the Government but it should not be politicised. The way it has been politicized. it is not true. I just want to draw your attention to another thing i.e a Commission of Inquiry was conducted in Uttar Pradesh on some matter and that was raised by the hon Leader of the Opposition There was a direction from the Chair. The direction from the Chair will be honoured by the Government. But. Sir. like that there are many occasions. There were many inquiries in the States. And if we bring all those or if any Member raises all of them and if there is a direction that all the reports will be laid on the Table of the House, then there will be no limit

MR DEPUTY SPEAKER . I have not asked for all I have asked for only one thing

SHRI SRIKANTA JENA Yes. Sir. that is the point. A Commissioner rank officer is conducting an inquiry and that inquiry report is available with the State Government. Is it proper to bring that Report to the Table of the House?

MR. DEPUTY SPEAKER. The Home Minister will call for it

SHRIE. AHAMED I do not have the lung power to talk loudly

[Translation]

DR. MURLI MANOHAR JOSHI (Allahabad): It is the responsibility of the Home Minister to lay this important report on the Table of the House. I have been silent for a long time. (Interruptions) I want to know the contents of the report and the people of the country have the right to know its contents. (Interruptions)

[English]

SHRI SRIKANTA JENA: Dr. Murli Manohar Joshiji, it is available with the U.P Government. It is an open document.

Not Recorded

[Translation]

DR. MURLI MANOHAR JOSHI: It should be discussed in the House...(Interruptions) The Members want to discuss it in the House.

[English]

SHRI E. AHAMED: Sir. I would like to raise a matter of urgent public importance and would like to draw the attention of the hon. House as well as the hon. Minister of Home Affairs.

[Translation]

DR. MURLI MANOHAR JOSHI: As U.P. is under President's rule. it is the responsibility of the Union Government and the House. The people of U.P. are agitated over this report. Earlier also, the leader of the Opposition had made a similar demand on the issue of Uttarakhand...(Interruptions). I do not understand what objection you have in laying the Report on the Table of the House?...(Interruptions)

SHRIMATI SUSHMA SWARAJ (South Delhi): The Minister of Parliamentary Affairs has stated that Report is available with U.P. Government...(Interruptions)...The Report should be made available to the Parliament as the State is under President's rule...(Interruptions)...It is the duty of the Minister of Parliamentary Affairs to make available the report...(Interruptions)

[English]

SHRI BASU DEB ACHARIA: We want that the Sri Krishna Commission's Report on Mumbai riots should also be laid on the Table of the House...(Interruptions)

MR. DEPUTY SPEAKER: I have asked for only one report.

(Interruptions)

SHRI BASU DEB ACHARIA: That report should also be laid on the Table of the House...(Interruptions) Please bring that report also...(Interruptions)

[Translation]

DR. MURLI MANOHAR JOSHI: U.P. State is under President's rule...(Interruptions) The Report should be laid on the Table of the House.

[English]

SHRI P.R. DASMUNSI: The entire report should be brought. The criminal riot should be probed ...(Interruptions)

SHRI SURESH KALMADI (Pune): Sir. we want the Report of 1992 riots...(Interruptions)

SHRI P.R. DASMUNSI: Sir. I want your ruling ...(Interruptions) We want your ruling...(Interruptions)

[Translation]

SHRI LALMUNI CHAUBEY (Buxar): The statement of the hon. Minister is quite meaningful...(Interruptions)

He has referred to U.P. Several political leaders are involved in such activities. The entire House would like to know the details of the incident which has revealed the involvement of a prominent political leader in a criminal conspiracy. He has said that it is an open secret. I would urge him to take the House into confidence and reveal the names of those political leaders...(Interruptions)

JUSTICE GUMAN MAL LODHA (Pali): U.P. is under President's rule and under President's rule ...(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir. subject to correction. I think, this is the first time that a report is directed to be presented before the House and the hon. Home Minister is being asked to produce that. I believe, such a precedent should not be created without full consideration.

MR. DEPUTY SPEAKER: Which one?

SHRI SOMNATH CHATTERJEE: Sir, immediately there are demands for Reports of other Commissions. Shall we convert this Parliament into State Assemblies? They want a Divisional Commissioner's Report ... (Interruptions). Somebody is making an allegation.

Sir. where will you draw a line? There is a reasonable request for the Sri Krishna Commission's Report. Why should it not be presented here? ... (Interruptions). Therefore, I humbly appeal to you to reconsider your decision. This is a matter without any precedent. Please consider it; if necessary, consult the Leaders because this will create a very dangerous precedent.

I am also requesting Shri Vajpayeeji and my friends on the other side not to create, for opolitical purposes, a situation in Parliament which will be misused as it is being done now. Therefore, please reconsider about it. This is my humble appeal to you...(Interruptions)

[Translation]

SHRIMATI SUSHMA SWARAJ: Mr. Deputy Speaker. Sir, I want to raise a point of order. During the Zero Hour, the leader of the Opposition had made a Constitutional and valid submission that an inquiry report about U.P. which is under President's rule, should be laid on the Table of the House. It is administrative Report. readily available and appearing in the Press. It is a genuine demand and Sir, you had also conceded the demand and directed the Home Minister to lay the Report on the Table of the House Instead of obeying your directive, the Minister of Parliamentary Affairs is trying to scuttle it. It would be a very bad precedent. You may kindly repeat your directive to the Home Minister to procure a copy of the Report and lay it on the Table of the House tomorrow. No other alternative suggestion should be entertained. All other Reports are laid in the

respective Vidhan Sabhas; it is because the State is under President's rule that a demand has been made to lay it in Parliament. You may please repeat your directive.

(English)

SHRI NIRMAL KANTI CHATTERJEE: What is the objection that you have got?...(Interruptions)

SHRI P.R. DASMUNSI: Sir, You have allowed it. We are duty-bound to obey the ruling...(Interruptions) Sir. we have no quarrel about any information that you want to ask from the Home Minister. We have no quarrel or disagreement about any report of any Commission. What they want they can get. What they want to know about U.P., they can know...(Interruptions) But, Sir, we want to submit that if you give a specific ruling to favour a particular information or inquiry report to be revealed in the House, then the Members have every kind of apprehension and demand laying of similar kinds of reports which have been presented...(Interruptions)

SHRI PRADIP BHATTACHARYA (Serumpore) : Sir, it is perfectly correct...(Interruptions)

SHRI P.R. DASMUNSI: Sir, the Ramesh Chandra Inquiry Committee has given some findings. Members have a right to know them. I also feel, as a member, that I have a right to know and the House has a right to know it and debate as to what were the findings of this Committee and what were the findings of the Sri Krishna Commission and also about the observations of other Commission on communal riots...(Interruptions) If you do it, do it for all...(Interruptions)

SHRI SURESH KALMADI : Sir, we want the report on 1992 riots also. ...(Interruptions)

MR. DEPUTY-SPEAKER: Whenever such demands come, I will examine it.

(Interruptions)

[Translation]

SHRI PRAMOD MAHAJAN (Mumbai North-East): The Report in respect of which a demand is being made is not the Shri Krishna Report...(Interruptions)

[English]

SHRI E. AHAMED : Sir, I am waiting. Please allow me to speak.

[Translation]

JUSTICE GUMAN MAL LODHA: Justice Verma's Report on Rajiv Gandhi's murder case was presented in this very House and was discussed. Then why can this Report be not discussed in the House?

[English]

MR. DEPUTY SPEAKER: Let Shri Ahamed speak I will listen to you after listening to him.

(Interruptions)

[Translation]

MR. DEPUTY SPEAKER: You may speak after Shri Ahamed.

(Interruptions)

[English]

SHRI E. AHAMED: Sir, how long should I should stand like this?...(Interruptions) I am also a Member. I have been called by the Deputy Speaker. He is overtaking others....(Interruptions) Sir, the B.J.P. is taking advantage of your goodself

MR. DEPUTY-SPEAKER: I will listen to Shri Ahamed first

(Interruptions)

SHRI E. AHAMED: Mr. Deputy Speaker, Sir, I have been standing here for the previous ten minutes only to make a humble submission before this House. I am going to raise an issue which has been supported by many of the Members of the Treasury Benches when they were sitting in the Opposition. Sir, the TADA Act has lapsed. There is practically no TADA now. But the people who have been imprisoned or have been taken into custody as accused are languishing behind the bars. I have absolutely no sympathy for the TADA prisoners. If they are found guilty they should be convicted. But there are some innocent elements and innocent people who happen to be the accused by chance. They have to be given justice. When will they get justice? Sir, either their cases have to be tried as expeditiously as possible and found out whether they are guilty or not; or if there is no evidence against them they should be let out

A country which has been fighting for the human rights and also opposing violation of human rights has allowed innocent people to languish in jail under the TADA. How can this Government allow it? The Government will have to take up the matter with the respective State Governments.

Now, even the children of 18 or 19 years, who happened to have just given a cup of tea to a person who has been accused under TADA, have also been taken as co-accused. Therefore, it is disgraceful for a country like India to allow innocent people to be landed in jail under the TADA. Therefore, I urge upon the Government and the hon. Home Minister, who had also been supporting this cause with us in the last Parliament, to take up the matter expeditiously and treat them in accordance with law, do justice to them and allow the innocent people to be released.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI Mr Deputy Speaker, Sir. I had also given a notice on the same subject last Friday but I did not get a chance to make a submission as the Zero Hour concluded early on that day. We had raised the issue in the previous Parliament